

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 191 of 2017**

**Dated: 21<sup>st</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Meghalaya Power Transmission Corporation Ltd.**

**.... Appellant(s)**

**Vs.**

**Meghalaya State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar  
*h/f* Mr. Buddy A. Ranganadhan for R-1

Ms. Ritika Singhal for R-2

**ORDER**

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 20.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **29.01.2018.**

**(S.D. Dubey)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**